

[Shri B. Shankaranand]

(v) Statement giving reasons for not laying the Annual Report and Audited Statement of Accounts of the Indian Institute of Management, Calcutta, for the year 1978-79, within the stipulated period after the close of the Accounting year.

[Placed in Library. See No. LT—580/80].

Report (1978-79) of the Regional Engineering College, Srinagar and related paper

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy of the Annual Report of the Regional Engineering College, Srinagar, for the year 1978-79 and a Review (in English and Hindi) by Government thereon, together with a statement giving reasons for not laying simultaneously the Hindi version of the Report.

[Placed in Library. See No. LT—666/80].

Accounts (1977-78) and Report (1978-79) of the Regional Engineering College, Calicut

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy each (in Hindi) of the following papers:—

(i) Annual Report of the Regional Engineering College, Calicut for the year 1977-78 and the Audit Report thereon.

(ii) Annual Report of the Regional Engineering College, Calicut for the year 1978-79.

[Placed in Library. See No. LT—665/80 for (i) and (ii)].

The Management Responsibilities of Special Schools, Children's Homes and Observation Homes (Amendment) Rules, 1980,

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy of the Pondicherry Administration, G.O.Ms. No. 7/80 HEW (G.O.), dated the 19th February, 1980, publishing the Pondicherry Children

(Management, Functions and Responsibilities of Special Schools, Children's Homes and Observation Homes) (Amendment) Rules, 1980, under sub-section (3) of section 59 of the Children Act, 1960, along-with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of Notification.

[Placed in Library. See No. LT—668/80].

The Madhya Pradesh Civil Courts (Amendment and Validation Ordinance, 1979.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Madhya Pradesh Civil Courts (Amendment & Validation) Ordinance, 1979 (Madhya Pradesh Ordinance No. 7 of 1979), under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Madhya Pradesh.

[Placed in Library. See No. LT—621/80].

Report (1978-79) on the working and administration of the Companies Act, 1956

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Twenty-third Annual Report on the working and administration of the Companies Act, 1956, for the year ended March 31, 1979, under section 638 of the Companies Act, 1956. [Placed in Library. See No. LT—622/80].

Report Accounts (1978-79) of the Film and Television Institute of India, Pune and related papers

SHRI SHIV SHANKAR: Sir, on behalf of Shri V. P. Sathe. I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Film and Television Insti-